

Friday, December 3, 1869

ABSTRACT OF PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 8

1869

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*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House on Friday, the 3rd December 1869.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K. P., G. C. S. I.,
presiding.

The Hon'ble G. Noble Taylor.

Major General the Hon'ble Sir H. M. Durand, C. B., K. C. S. I.

The Hon'ble John Strachey.

The Hon'ble Sir Richard Temple, K. C. S. I.

The Hon'ble F. R. Cockerell.

The Hon'ble Gordon S. Forbes.

The Hon'ble D. Cowie.

Colonel the Hon'ble R. Strachey.

The Hon'ble F. S. Chapman.

The Hon'ble J. R. Bullen Smith.

His Highness Sarámade Rájáháe Hindústán Ráj Rájendra Srí Maharájá
Dhiráj Sivái Rám Singh Bahádúr, of Jaypúr, G. C. S. I.

QUARANTINE RULES BILL.

The Hon'ble MR. CHAPMAN moved for leave to introduce a Bill to provide rules relating to quarantine. He said that there could be no doubt that the Executive Government should have the power to enact and enforce rules of this description. Indeed the Penal Code, section 271, provided penalties for disobedience to quarantine rules made and promulgated executively by the Government; but the Advocates General at Madras and Fort William both entertained doubts whether, in the absence of a positive enactment, Government had the power to frame such rules. Hence the necessity for legislation.

The Motion was put and agreed to.

SALT (MADRAS AND BOMBAY) BILL.

The Hon'ble MR. STRACHEY presented the Report of the Select Committee on the Bill to enhance the price of salt in the Presidency of Fort Saint George and the duty on salt in the Presidency of Bombay.

ALIMENTARY SALT (N. W. P., &c.) BILL.

The Hon'ble MR. STRACHEY also presented the Report of the Select Committee on the Bill to provide rules for the manufacture, storing and sale of alimentary salt in the North-Western Provinces, the Panjáb, Oudh and the Central Provinces.

The Council then adjourned to Friday, the 10th December 1869.

WHITLEY STOKES,

Secy. to the Council of the Govr. Genl.

for making Laws and Regulations.

CALCUTTA,

The 3rd December 1869. }